CREDIT GUARANTEE SCHEME

1124. DR. SHASHI THAROOR:
Will the Minister of AGRICULTURE AND FARMER WELFARE कृषि एंव किसान कल्याण मंत्री be pleased to state:

(a) whether it is correct that the Government of Kerala has dispensed less than Rs. 100 crore of the Rs. 2520 crore set aside for the State till 2025-26 under the Government’s credit guarantee scheme;

(b) whether the Union Government has asked the State Government of Kerala to provide reasons for such under-utilisation; and

(c) whether the Union Government has deputed a team to visit the State of Kerala to analyse the progress of the scheme and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एंव किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)
(a): Lending Institutions in Kerala State have sanctioned Rs. 262 crores (including NABARD’s principle sanction) covering 345 projects under the Agriculture Infrastructure Fund (AIF) Scheme till date. AIF has the component of credit Guarantee built into it.

(b): Government has been following up with the State Government as well as lending institutions to meet their targets allotted under the scheme.

(c): Central Project Management Team for AIF has visited Thiruvanathapuram on 23rd to 25th June, 2022; Kozhikode on 27th June, 2022 and Wayanad on 28th and 29th June, 2022 to create awareness among several stakeholders and to promote AIF. A State level Conclave was held at Thiruvananthapuram on 24th June, 2022 to create awareness about the AIF scheme.

*****